

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.30407/2020

(Chhogalal s/o Prem Chandraji Dhakkad

Versus

The State of Madhya Pradesh)

Indore, Dated 25.09.2020

Mr. Sanjay Kumar Sharma, learned counsel for the applicant.

Mr. Sameer Verma, learned Panel Lawyer for the non-applicant / State of Madhya Pradesh.

Mr. Akhilesh Kumar Saxena, learned counsel for the complainant / objector / victim.

They are heard. Perused the case diary / challan papers.

This first application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.287/2020 registered at Police Station Namli, District Ratlam (MP) for offence punishable under Sections 354 and 354 (D) of the Indian Penal Code, 1860 and also under Section 7 read with Section 8 and Section 11 read with Section 12 of the Protection of Children from Sexual Offence Act, 2012.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks permission of this Court to withdraw the bail application with liberty to the applicant to renew his prayer after completion of three months of custody period of the applicant.

Prayer allowed.

With the aforesaid liberty, Miscellaneous Criminal Case No.30407/2020 is dismissed as withdrawn.

(S.K. Awasthi)
Judge